

**IN THE COURT OF THE JUDICIAL MAGISTRATE,
Additional Mahila Court, Madurai,
Present: Tmt.P.Anuradha, B.A.,B.L.,
Judicial Magistrate, Additional Mahila Court, Madurai.
Dated this the 15th day of July 2020
Cr.M.P.No.5126 /2020**

Vasanthakumar S/o Krishnamoorthy

...Petitioner / Accused

Vs

The Inspector of Police ,
B4 Keerathurai PS .
Cr.No.1087/2019

...Respondent/Complainant

U/s 448, 294(b), 323, 506(ii)IPC and
Sec 4 of TNPWH Act r/w.3(1) TNPPDL Act

Date of Remand -- 05.01.2020.

The bail petition U/s. 437 Cr.P.C filed by Thiru.V.Vishnu, Advocate for the accused and this court passed the following.

ORDER

Since the offence U/s 448, 294(b), 323, 506(ii)IPC and Sec 4 of TNPWH Act r/w.3(1) TNPPDL Act is exclusively triable by the Court of Sessions. Considering the facts and circumstances, the nature of offence, this court not inclined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in the Open Court this the 15th day of July 2020.

S/d.P.Anuradha
Judicial Magistrate ,
Additional Mahila Court,
Madurai.